

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH: CHENNAI

श्री वी दुर्गा राव, न्यायिक सदस्य एवं श्री जी मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI G. MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.575/Chny/2020
निर्धारण वर्ष /Assessment Year: 2015-16

Shri Chinniah Rathnakumar,
4, VCV Layout,
R.S Puram,
Coimbatore – 641 002.
[PAN: BKNPR 1529K]
(अपीलार्थी/Appellant)

The Dy. Commissioner of
Income Tax,
Vs. Non Corporate Circle-2,
Coimbatore.
(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by
प्रत्यर्थी की ओर से /Respondent by

: Mr. T. Vasudevan, Advocate
: Mr. AR V Sreenivasan,
Addl. CIT

सुनवाई की तारीख/Date of Hearing

: 17.11.2021

घोषणा की तारीख /Date of Pronouncement

: 17.11.2021

आदेश / ORDER

Per V. Durga Rao, Judicial Member:

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals)-1, Coimbatore dated 03.02.2020 relevant to the Assessment Year 2015-16.

2. The brief facts of the case are that the assessee is an individual, filed his return of income for the assessment year 2015-16 declaring total income of Rs. 24,10,800/- and the same was processed u/s. 143(1) of the Income Tax Act, 1961 (hereinafter "the Act"). The case was selected for scrutiny under CASS and notice u/s. 143(2) of the Act on 27.06.2017 was issued. After following due procedure, an assessment was completed by accepting the return of income of the assessee.

3. By invoking the provisions of s. 263 of the Act, the Ld. PCIT passed a revision order by directing the A.O to re-do the assessment for verification and proper investigation of the unsecured loans are genuine, deduction against the income from other sources has been correctly shown in the return of income, admissibility of interest expenses. Against the revision order, the assessee is in appeal before the Tribunal.

4. By filing a copy of the order u/s. 143(3), r/w s. 263, r/w s. 144B of the Act dated 29.09.2021, the Id. counsel for the assessee has submitted that the National Faceless Assessment Centre accepted the income returned by the assessee and no addition was made. It was

the further submission of the assessee that the appeal against the order u/s. 263 of the Act may kindly be permitted to be withdrawn.

5. On the other hand, the Id. Departmental Representative supported the orders of the authorities below.

6. We have heard both the parties, perused the material available on record and gone through the orders of the authorities below.

7. Against the revision orders passed u/s. 263 of the Act, the National Faceless Assessment Centre concluded the assessment order u/s. 143(3), r/w s. 263, r/w. 144B of the Act dated 29.09.2021 and accepted the income returned by the assessee and no addition was made. Thus, the revision order u/s. 263 of the Act mere academic and thus, the appeal filed by the assessee become infructuous as prayed before the Tribunal. Thus, the appeal filed by the assessee is dismissed.

8. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on 17th November, 2021 in Chennai.

Sd/-

(श्री जी मंजूनाथा)

(G. MANJUNATHA)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(वी दुर्गा राव)

(V. DURGA RAO)

न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai, दिनांक/Dated: 17th November, 2021.

EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF